POLICY DOCUMENT REGARDING INSTALLATION OF AIR CONDITIONERS IN THE CHAMBER / REST ROOM AND COURT ROOM OF JUDICIAL OFFICERS IN THE STATE OF M.P.

- Provision for installation of Air Conditioner Plants will be made in the Detailed Project Report (DPR) of all the future project of New District Court Building in the State.
- 2. Provision for installation of Air Conditioners both in the Chamber/Rest Room and Court Room of Judicial Officers up to the rank of Additional District Judges be incorporated and allowed in the first phase and same be done for other Chamber/Rest room & Court Rooms of existing Court Premises in the second phase.
- 3. The District & Session Judges concerned shall forward the estimates regarding the installation of Air Conditioner/AC Plants for various chambers, Court Rooms of various Judicial Officers, conference rooms, mediation hall, computer room, server room & filing counter of his Establishment, mentioning therein the size of each Court Room/Chamber upto the Rank of ADJs.
- 4. The District & Session Judges concerned shall forward the said estimates for approval of the Registry after processing the same after due compliance of the relevant provisions of the Madhya Pradesh Financial Code and M.P. Store Purchase Rules and Procurement of Services Rule, 2016.
- 5. The District & Session Judges concerned shall invariably append a technical report of the Engineer of the PWD thereby justifying the necessity of installation of particular capacity and number/s of Air Conditioners in each Court Room/Chambers or Air Conditioner Plant for Court Complex. The estimates for installation of Air Conditioners having regard to the Air Circulating area of the AC and in accordance with the measurement of the Court Rooms and Chambers of the Presiding Officers. For the Court rooms of A.D.Js to the maximum One (01) AC of 2.0 ton for the Dais and Three (03).

ACs of 2.0 ton for the rest of the area of the Court rooms and One (01) AC of 1.5 ton for the Chamber of the Presiding Officer (A.D.Js/Special Judges/Principal Judges/Additional Principal Judges) may be preferred with an exception to the Chamber of the District Judge, where for having regards to the larger area, One (01) additional AC of 2.0 ton and in case there is some ante room attached to the Chamber, One (01) more AC of 1.5 ton may be preferred.

6. The permission for installation of Air Conditioners, both in the Chamber/Rest Room and Court Room of Judicial Officers up to the rank of Additional District Judges will be provide under the head No.22- Office Expenses, sub-Head 033 "Furniture's & Office Equipments".

> (MAÑOHAR MAMTANI) REGISTRAR GENERAL

HIGH COURT OF MADHYA PRADESH